IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH (COURT-I)

Appeal No.205/2017

In the matter of:

Sai Computers (P) Ltd

.PETITIONER

Vs.

Registrar of Companies

..RESPONDENT

SECTION:

Under Section 252(3)

Order delivered on 22.11.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

DEEPA KRISHAN Hon'ble Member (Technical)

For the Petitioner/Appellant : Mr. Dilip Kumar Niranjan, Advocate

For the Respondent

For the RD (N)

: Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the Appellant is present. It is represented by the Ld. Counsel for the appellant that a copy of the Appeal along with the annexures have already been dispatched to the respondent/ROC.

ROC is represented by Mr. Manish Raj, Company Prosecutor who seeks some time to file reply to the Appeal. Taking into consideration the said representation of the ROC, four weeks time is granted to the ROC to file its reply with an advance copy to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of two weeks thereafter. Further, the petitioner is directed to take notice upon the jurisdictional office of Income Tax Department where the last assessment

Could -

was made. A copy of the Petition/Appeal along with the annexures should also be served to the Counsel appearing for the Income tax Department, namely, Ms. Easha Kadhian, Advocate for Ms. Lakshmi Gurung, Standing Counsel, IT Department, within a week. Income Tax department to respond on or before the next date of hearing i.e. 15.1.2018.

List on 15.1.2018.

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(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 22.11.2017